## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 221 OF 2015 & IA NO. 359 OF 2015 & IA NO. 1048 OF 2017

Dated: 4<sup>th</sup> December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

Silvassa Industries Association & Ors. ... Appellant(s)

۷s.

Joint Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : ---

Counsel for the Respondent(s) : Ms. Nikita Choukse

Mr. Raheel Kohli

Mr. Gaurav Mitra for Reliance Industries

Ltd.

## **ORDER**

The learned counsel, Mr. Gaurav Mitra, appearing for Reliance Industries Ltd., submitted that I am informed to the learned counsel, Mr. Rohit Rao N, appearing for the Appellant, that I am requesting the Court to post this matter along with Appeal No. 228 of 2014 which is listed on 12.12.2017 on the ground that the issues involved in the instant case is identical to the issues involved in Appeal No. 228 of 2014.

Therefore, he submitted that this matter may kindly be posted along with Appeal No. 228 of 2014 on 12.12.2017 in the interest of justice.

Submission made by the learned counsel, Mr. Gaurav Mitra, appearing for the Reliance Industries Ltd., as stated above, place on record.

In the light of above submission, post this matter along with Appeal No. 228 of 2014 for hearing on <u>12.12.2017</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pr/vt